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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

CCP No. 404 of 1992 in

O.A.No.131 of 1989

Date of Order: 15.7.93.

Chhuni Lal

.....Petitioner.

Versus

Union of India & others Respondents.

For the respondents: Shri K.C.Mittal, Counsel.

CORAM:

Hon'ble Mr.Justice V.S.Malimath, Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

ORDER

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

The counsel for the respondent has filed the affidavit along with Annexure to show that the judgment of the Tribunal has been complied with. There is no good reason not to accept such case and these proceedings are accordingly dropped.

Adige
(S.R.ADIGE)

MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN.

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